

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 09.12.2010

Meeting No. 30 & 31/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 09.12.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2..	Shri T.M. Skaria	DDG	DGFT
3.	Shri. A.K.Ojha	AD	MSME
4.	Shri Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 29 held on 26.11.2010. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART-I

1	551	Party Name:JEWEL CONSUMER CARE P	Meet No/Date:30/85-ALC3/2010	Status: Deferred
	Case No.:3/30/85-ALC3/2010	LTD	09.12.2010	
	HQ File :01/85/050/00126/AM11/	RLA File :34/24/040/00218/AM11/	Lic.No/Date:3410028633	
			23.11.2010	
The case was considered by the committee as per agenda. It was noted that the hard copy of the application is awaited. The Committee decided to refer the case to Department of C &PC when hard copy of the application is received. RA may be reminded to send the hard copy of the application immediately. To be re-listed on 06.01.2011				

2	552 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:30/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Net Weight of export product namely Prefabricated Telecom Shelter. 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing.			

3. Thickness of import item at Sl. No.1 i.e. PCGI Coil.
4. Detailed calculations for the quantities of raw materials proposed for import.

To be re-listed on 06.01.2011.

3	553 Case No.:1/30/85-ALC3/2010	Party Name: SHABANESA,	Meet No/Date:30/85-ALC3/2010 09.12.2010	Status: Transfer
	HQ File :01/85/050/00124/AM11/	RLA File :04/24/040/00213/AM11/	Lic.No/Date:0410119076 22.11.2010	
	The case was considered by the committee as per agenda. It was decided to transfer the case to DES-V Section.			

4	554 Case No.:2/30/85-ALC3/2010	Party Name: SHABANESA,	Meet No/Date:30/85-ALC3/2010 09.12.2010	Status: Transfer
	HQ File :01/85/050/00125/AM11/	RLA File :04/24/040/00220/AM11/	Lic.No/Date:0410119104 23.11.2010	
	The case was considered by the committee as per agenda. It was decided to transfer the case to DES-V Section.			

Part-II

1	555 Case No.:2/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00039/AM11/	RLA File :08/24/040/00008/AM11/	Lic.No/Date:0810089954 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the required information is awaited from the exporter. The Committee decided to defer the case for 2 weeks. To be re-listed on 30.12.2010.			

2	556 Case No.:3/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00040/AM11/	RLA File :08/24/040/00067/AM11/	Lic.No/Date:0810089955 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the required information is awaited from the exporter. The Committee decided to defer the case for 2 weeks. To be re-listed on 30.12.2010.			

3	557 Case No.:4/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00041/AM11/	RLA File :08/24/040/00068/AM11/	Lic.No/Date:0810089956 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the required information is awaited from the exporter. The			

Committee decided to defer the case, for 2 weeks.
To be re-listed on 30.12.2010.

4	558 Case No.:5/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00042/AM11/	RLA File :08/24/040/00066/AM11/	Lic.No/Date:0810089962 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the required information is awaited from the exporter. The Committee decided to defer the case. To be re-listed on 30.12.2010.			

5	559 Case No.:2/11/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
	The case was considered by the committee as per the agenda. It was noted that the comments have not been received from MSME. The Committee decided that MSME be requested to expedite their comments. To be re-listed on 06.01.2011.			

6	560	Party Name:ENGLISH INDIAN CLAYS	Meet No/Date:31/85-ALC3/2010	Status: Deferred
	Case No.:5/18/85-ALC3/2010	LIMITED	09.12.2010	
	HQ File :01/85/050/00061/AM11/	RLA File :53/24/040/00012/AM11/	Lic.No/Date:5310011079	
			20.07.2010	
	The case was considered by the committee as per the agenda. The Committee decided that MSME may have a re-look at the application and send revised comments, since there was some discrepancy in the comments vis-à-vis the application. . To be re-listed on 06.01.2011.			

7	561 Case No.:1/9/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
			Lic.No/Date:5310010465	

HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	18.05.2010	
The case was considered by the committee as per the agenda. The Committee decided that MSME may have a re-look at the application and send revised comments, since there was some discrepancy in the comments vis-à-vis the application.. To be re-listed on 06.01.2011.			

8	562 Case No.:1/46/85-ALC3/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198 02.03.2010	
	The case was considered by the committee as per the agenda. The Committee decided that MSME may have a re-look at the application and send revised comments, since there was some discrepancy in the comments vis-à-vis the application..			
	To be re-listed on 06.01.2011.			

9	563 Case No.:2/18/85-ALC3/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00058/AM11/	RLA File :07/24/040/00110/AM11/	Lic.No/Date:0710073215 27.07.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information as sought by DIPP:-			
	1. Size of each export product namely Prefabricated Construction for Cold Storage. 2. Weight of each export product. 3. Net weight of each of the imported and indigenous inputs, separately for each export product, for the purpose of material balancing. 4. Detailed calculation as to how the import of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material. 5. Thickness of import item at Sl. No. 1. To be re-listed on 06.01.2011.			

10	564 Case No.:2/22/85-ALC3/2010	Party Name:SHREE WARANA SAHAKARI DUDH UTPADAK PRAKRIYA SANGH	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Approved
	HQ File :01/85/050/00082/AM11/	RLA File :03/95/040/00422/AM11/	Lic.No/Date:0310590880 03.09.2010	Defer Date:09.12.2010
	The case was considered by the committee as per agenda. On the basis of the comments received from NDRI, Karnal vide letter dt. 30.11.2010, the Committee decided to approve the case and ratified norms as applied for as under : _____			

Export Item	Qty.	Import Item	Qty.
DAIRY PRODUCTS- WHOLE MILK POWDER (FULL CREAM MILK POWDER)	270.600 MT	DAIRY PRODUCT (SKIMMED MILK POWDER)	200.000 MT
RA to take the consequential action as per policy procedure.			
The Committee also decided that RA to ask the applicant to get the discrepancies in the application & Appendix 11 A rectified.			

11	565 Case No.:2/17/85-ALC3/2010	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00056/AM11/	RLA File :07/24/040/00106/AM11/	Lic.No/Date:0710072962 15.07.2010	
	The case was considered by the committee as per agenda. It was noted that the hard copy of the application is awaited. The Committee decided to refer the case to MFPI when hard copy of the application is received. RA may be reminded to send the hard copy of the application immediately. To be re-listed on 06.01.2011			

12	566 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	Defer Date:09.12.2010
	The case was considered by the committee as per agenda. As desired by DIPP representative, the case may be referred to Heavy Industry as the items are automobile components. The Committee decided to defer the case. To be re-listed 06.01.2011.			

13	567 Case No.:1/17/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	Defer Date:09.12.2010
	The case was considered by the committee as per agenda. It was noted that the reply is awaited from the company. The Committee decided to defer the case for 2 weeks.			

	To be re-listed on 30.12.2010.
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568 Case No.:8/14/85-ALC3/2010	Party Name:CRI LIMITED	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Approved
HQ File :01/85/050/00045/AM11/	RLA File :02/24/040/00027/AM11/	Lic.No/Date:0210143318 11.06.2010	
The case was considered by the committee as per agenda. On the basis of written comments dated 09.12.2010 of DIPP, the committee decided to ratify the norms as under:-			
Export Product	Qty.	Import Item	Qty.
Ballpen/Gel Pen Tips made of N.S.Wire 1.60 MM Dia	1985.73 Kgs.	1.N.S.Wire 1.60 MM	3657 Kgs inclusive of 90 % wastage after taking clue from SION C-1888.
		2. T.C.Balls of Various Dia.	34543517 Nos. inclusive of 1 % wastage. Weight 61.488Kgs.
RA may take consequential action as per policy/procedure			

15	569	Party Name: MARICO LTD	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/162/141/AM11/			
	The case was considered by the committee as per agenda. The Committee decided that the Company may be reminded to expedite information sought vide letter dated 25.11.2010. M/o Agriculture (Trade Division) may also be reminded to send their comments. To be re-listed on 06.01.2011			

16	570	Party Name: MARICO LTD	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/162/376/AM11/			Defer Date:09.12.2010
	The case was considered by the committee as per agenda. The Committee decided that the Company may be reminded to expedite information sought vide letter dated 25.11.2010. M/o Agriculture (Trade Division) may also be reminded to send their comments.			

To be re-listed on 06.01.2011

17	571	Party Name: Associates Wines Pvt. Ltd., Pune	Meet No/Date: 31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File : 01/85/050/0030/AM11/	RLA File : 02/24/040/0110/AM10/	Lic.No/Date: 3110042659 30.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided to defer the case. To be re-listed on 06.01.2011.			

18	572	Party Name: M/s. Farms Intl. Pvt. Ltd.	Meet No/Date: 31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File : 01/85/162/167/AM11/	Fixation of SION for export of Roasted Salted Pistachios against import of Pistachios.		
	The case was considered by the committee as per agenda. The Committee decided to ask the applicant to furnish production/consumption data of the items in respect of three representative companies for last years 3 through concerned EPC. To be re-listed on 13.01.2011.			

19	573	Party Name: Royal Brushes (P) Ltd	Meet No/Date: 31/85-ALC3/2010 09.12.2010	Status: Amended
	HQ File : 01/85/050/0248/AM09	RLA File : 03/95/40/702/AM09	Lic.No/Date: 0310504057 28.01.2009	
	The case was considered by the committee as per agenda. On the basis of comments received from Deptt. of C & PC vide letter No. 46011/126/2005-PC-II dt. 25.10.2010, the Committee decided to amend the norms for import item No. 2 to allow quantity of Nylon Monofilament 66 at 2625 Kg. which includes 5 % wastage instead of 2500 Kg. RA to ensure Value Addition as per norms.			

20	574	Party Name: M/s. Grasim Industries Ltd., Jodhpur	Meet No/Date: 31/85-ALC3/2010 09.12.2010	Status: Decided
	HQ File : 01/85/(83)/162/1174/AM10	Fixation of DEPB rate of credit in respect of White Clinker.		

The case was considered by the committee as per agenda. It was noted the applicant Firm in spite of being asked to provide production/consumption data of 3 representative companies has not submitted the requisite information. It was decided to inform PC-4(B) that in the absence of production/ consumption data, NC is not able to take a decision.

21	575	Party Name:M/s. Farwood Industries Ltd., Chennai	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/263/AM10	RLA File :04/24/40/108/AM10	Lic.No/Date:0410109498 18.11.2009	
	The case was considered by the committee as per agenda. It was noted that the information sought from the applicant firm has not been received. The Committee decided to defer the case for 2 weeks. To be re-listed on 30.12.2010.			

22	576 Case No.:6/18/85-ALC3/2010	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00062/AM11/	RLA File :34/24/040/00090/AM11/	Lic.No/Date:3410027591 29.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Spices Board & Ministry of Agriculture . The Committee decided to remind them. To be re-listed on 06.01.2011.			

23	577 Case No.:7/18/85-ALC3/2010	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
	HQ File :01/85/050/00063/AM11/	RLA File :34/24/040/00091/AM11/	Lic.No/Date:3410027592 29.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Spices Board & Ministry of Agriculture . The Committee decided to remind them. To be re-listed on 06.01.2011.			

24	578 Case No.:1/27/85-ALC3/2010	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:31/85-ALC3/2010 09.12.2010	Status: Deferred
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HQ File :01/85/050/00101/AM11/	RLA File :10/24/040/00059/AM11/	Lic.No/Date:1010040741 29.10.2010
The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. RA may be reminded to send hard copy of the application immediately. The Committee decided to refer the case to Tea Board for their comments when hard copy of the application is received from RA. To be re-listed on 06.01.2011.		

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